



IN THE HIGH COURT OF SIKKIM

ORDER SHEET

Bail Application No. **4** of 2006
Dherendra Boro Petitioner / Appellant

Versus

State of sikkim Respondent

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
1	29.12.06	<p>Heard Mr. N. Rai, Ld. counsel assisted by Miss Jyoti Kharga, Ld. counsel for the petitioner and Mr. Karma Thinley, Ld. Additional Public Prosecutor.</p> <p>Since the trial is at its fag end it was agreed at the very out set that the grievance of the petitioner will be met if a time frame is fixed for conclusion of the ongoing trial.</p> <p>A perusal of the copies of the different order sheets annexed to the Bail application show that out of the total number of 34 witnesses only 3 witnesses are left to be examined. The order dated 18.11.2006 makes it clear that the prayer made by the petitioner for grant of bail was not accepted duly taking note of the seriousness and gravity of the offence with which accused stood charged and also on account of the fact that the case was at the fag end.</p> <p>In view of the above, the Ld. Special Court is directed to make all efforts to dispose of the main case by according priority to it by the end of April 2007. It is needless to say that it shall be open to the Ld. Trial Court to resort to such coercive steps as may be permissible under the law so as to secure the attendance of the remaining witnesses at the earliest possible time.</p> <p>With the above observations this petition stands disposed of.</p> <p>Send a copy of this order to the Ld. Special Judge for information and needful compliance.</p>	<p>A Copy of order forwarded to Sp. Judge, POTA on 2/1/07. <i>hence</i> 2/1/07</p>


(A.P. Subba)
Judge